

Sl. No.	Name of Country	No. of Students
10.	Mauritius	03
11.	Myanmar	01
12.	Nigeria	01
13.	Oman	117
14.	Qatar	28
15.	Saudi Arabia	119
16.	South Africa	02
17.	Sri Lanka	135
18.	Suriname	02
19.	Tanzania	09
20.	Thailand	01
21.	Trinidad & Tobago	01
22.	United Arab Emirates	87
23.	United States of America	21
24.	United Kingdom	01
25.	Netherlands	01
TOTAL		684

Complaints against fraudulent recruiting agents

1758.SHRIMATI KANIMOZHI: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) the process of registering complaints against unauthorized or fraudulent recruiting agents;

(b) the number of complaints that have been made against recruiting agents in the past three years; and

(c) the action taken by Government in this regard and if no action taken, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V.K. SINGH]: (a) to (c) Any recruitment of Indian nationals for employment abroad without Registration Certificate under Section 10 or Permit under Section 16 of the Emigration Act, 1983 is an offence punishable under Section 24 of the Emigration Act, 1983. Complaints against such illegal agents indulging in fraudulent recruitment can be directly lodged with the State law enforcing authorities. Whenever such complaints are received in this Ministry, they are referred to the concerned State Governments for investigation and action in accordance with the provisions of the law of this land as appropriate.

After investigation, if required, the investigating authority seeks approval from this Ministry for prosecution in the appropriate court of law under Section 27 of the Emigration Act, 1983. (Sanction not required in case the complaint is directly made by the emigrant or intending emigrant, or on behalf of such emigrant or intending emigrant, by the father, mother, husband, wife, son, daughter, brother, sister or guardian of such emigrant or intending emigrant, or if such emigrant or intending emigrant is a member of a joint Hindu family, by the manager of that family). Request for such prosecution sanctions are processed and sanctions are issued on priority basis.

During the last 3 years, 751 complaints against such illegal agents were received in this Ministry. All these cases had been referred to the State Government authorities concerned for investigation. Prosecution sanction had been sought in 30 cases, and sanction given in all cases.

Reservation in Government jobs

†1759. SHRI RAMDAS ATHAWALE: Will the PRIME MINISTER be pleased to state:

(a) whether Government proposes to take effective steps to ensure 25 per cent reservation in Government services separately for poor people of higher class without making any change in the reservation being provided for the people belonging to Scheduled Caste, Scheduled Tribe and Other Backward Class; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) There is no such proposal before the Government for giving reservation in Government services separately for poor people of higher class.

(b) Does not arise.

†Original notice of the question was received in Hindi.